

IN THE HIGH COURT FOR THE STATES OF PUNJAB AND HARYANA
AT CHANDIGARH

RSA No. 4939-2014

R.K. Garg

Vs

LIC Mutual Fund and ors

To,

Respondent No. 2 – Shri G. Krishanmurthy, Indian Inhabitant, being a trustee and Chairman of LIC Mutual Fund, having its office at Yogakshema, Jeevan Bima Marg, Mumbai 400021;

Respondent No.3 – Sh. N.C. Singhai of Bombay, Indian Inhabitant being a trustee of LIC Mutual Fund and having its office at C-45 Mayfair Gardens, Little Gibs Road, Mumbai 400006.

Whereas, it is proved to be satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against them to appear in this court on 25.7.2019 personally or through summons authorized by law to act for them or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided exparte.

Given under my hand and the seal of this Court this 24.5.2019.

Yours faithfully

Handwritten Signature
Superintendent (Judicial) 24/5/19

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